## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.188/2017

In the matter of

Vishwakarma Enterprises (India) (P) Ltd

.. PETITIONER

SECTION:

**Under Section 252** 

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: -

## <u>ORDER</u>

1 -

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 19.2.2018.

List on 19.2.2018

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 01.2.2018